

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 8356 of 2021

Akshay Dom ... Petitioner

Versus

The State of Jharkhand ... Opposite Party

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CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

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For the Petitioner : Mr. Md. Zaid Ahmed, Advocate

For the State : Mr. Abhay Kr. Tiwari, A.P.P.

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Order No. 02

Dated 08<sup>th</sup> September, 2021

Heard the learned counsel appearing for the respective parties.

The petitioner is an accused in connection with Dhanbad P.S. Case No. 54 of 2021.

The informant was waylaid by miscreants and his mobile and charger were looted by them.

It appears that the motorcycle used in commission of the offence and the looted mobile phone were recovered from the petitioner. The petitioner has got criminal antecedents.

However, considering the fact that the petitioner is in custody since 30.01.2021, he is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Dhanbad in connection with Dhanbad P.S. Case No. 54 of 2021.

(RONGON MUKHOPADHYAY,J.)